

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3243

ANSWERED ON:25.04.2012

CHARGES FROM PRIVATE AIRLINES FOR USE OF AIRPORTS

Chavan Shri Harischandra Deoram;Jeyadural Shri S. R.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of fees/charges leviable by the Airports Authority of India (AAI) on the private airlines annually and the details of payment actually made by these airlines during each of the last three years and the current year;
- (b) whether the Government charges any fixed fee from private airlines for use of its airports; and
- (c) if so, the details and the specified rules in this regard?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) The details are at Annexure-A.

(b) & (c) Yes, Madam. AAI charges a fixed monthly Licence fees for allotment of space to Airlines at its Airports. For allotment of land, the licence fee is charged on annual basis. The terms of allotment of space / Land are as per agreement entered between AAI and the Airline.